



सत्यमेव जयते

भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

समन्वित क्षेत्रीय कार्यालय

INTEGRATED REGIONAL OFFICE

Kendriya Sadan, IVth Floor, E& F Wings, 17<sup>th</sup> Main Road,

IInd Block, Koramangala, Bangalore – 560 034.

Tel.No.080-25635902, E.Mail: [rosz.bng-mef@nic.in](mailto:rosz.bng-mef@nic.in)



F. No. EP/12.7/NGT/51/KAR

Dated: 15.04.2021

To

The Member Secretary  
SEIAA, Karnataka, Dept of forest ecology and environment  
Government of Karnataka  
Room no 709, 7th floor 4th gate  
MS building, Bangalore 56001

**Subject: OA 104 of 2020 filed by Shri. Rajesh Ghantayath Vs UIO & Ors before Hon'ble NGT(SZ) – Reg.**

Dear Sir,

This relates to Original Application No. 104 of 2020 (SZ), filed by Mr. Rajesh Ghantayath Vs The Union of India & Ors before the Hon'ble NGT(SZ). Hon'ble National Green Tribunal (NGT), Chennai vide an Order dt 10.07.2020 constituted a Joint Committee including SEIAA as Member and CPCB, Bangalore as Nodal Agency to inspect the area in question and submit a factual and action report if there is any violation found. Accordingly, the Joint Committee has inspected the project and deliberated on EC, Consent / Authorisation conditions, compliance status etc in details and submitted a report.

2. The Joint Committee reported many non-compliance's w.r.t. EC conditions on green belt development, NOC from Ground Water Authority, On site emergency plan, Online monitoring of Ambient Air Quality, Eco developmental measures, and Advertisement of Expansion project, since from inception. The Joint Committee, based on the various non-compliances observed time to time by MoEF&CC, CPCB and KSPCB estimated Environmental Compensation of Rs 3,13,50,000/- (Rupees Three Crores Thirteen Lakhs Fifty Thousand only). Hon'ble NGT, on 17.03.2021 has issued following directions:

*"4. However, we direct the regulators to file their independent report regarding the action to be taken for the alleged violation as noted by the Committee and also the remedial measures to be taken for the damage caused to the environment. They are directed to file their objections and further action taken report on or before 22.4.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules."*

3. It is informed that since the project falls under Category 'B' and as per S.O 637 (E) dated 28.02.2014, SEIAA, Karnataka is empowered to take action on violations of EC conditions, the SEIAA, Karnataka is requested to further necessary action as per the directions of Hon'ble Tribunal. Action taken/ proposed may kindly be sent to this office.

This issues with the approval of Competent Authority.

Yours faithfully

(E.Thirunavukkarasu)  
Scientist 'E'